

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13277/2023  
[Arising out of impugned final judgment and order dated 22-08-2023  
in CRMM No. 41161/2023 passed by the High Court of Punjab & Haryana  
at Chandigarh]

KULDEEP SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB &amp; ORS.

Respondent(s)

( IA No. 212357/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 212358/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Miss Aanchal Jain, AOR  
Mr. Karan Dewan, Adv.

For Respondent(s) Mr. Mohd Irshad, A.A.G.  
Mr. Karan Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties at  
length.

Hearing concluded.

Orders/Judgment reserved.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)